

ITEM NO.1502 Court 14 (Video Conferencing) SECTION XIV-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION FOR SPECIAL LEAVE TO APPEAL(C) NO. 16671 OF 2021
(Arising out of impugned final judgment and order dated 27-09-2021
in WP(C) No. 6676/2021 passed by the High Court Of Delhi At New
Delhi)

M/S AGMATEL INDIA PRIVATE LIMITED

Appellant(s)

VERSUS

M/S RESOURSYS TELECOM & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.135817/2021-PERMISSION TO FILE
ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP (C) NO.16672 OF 2021

(FOR ADMISSION and I.R. and IA No.135241/2021-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.135244/2021-PERMISSION TO
FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 31-01-2022 These petitions were called on for pronouncement
of judgment today.

Counsel for the
Parties

Mr T Sundar Ramanathan, AOR
Mr Udayaditya Banerjee, Adv.
Mr Vivek Pandey, Adv.
Mr Ishaan Chakrabarti, Adv.
Ms Harshapreetha, Adv.

Mr. Rupesh Kumar, Advocate, AOR
Ms. Neelam Sharma, Adv.
Ms. Pankhuri Shrivastava, Adv.
Mr. Rupesh Kumar, AOR

Mr. Dhananjai Jain, AOR

Hon'ble Mr. Justice Dinesh Maheshwari pronounced the
reportable judgment of Bench comprising His Lordship and Hon'ble
Mr. Justice Vikram Nath.

Leave granted.

The appeal is allowed in terms of signed reportable judgment.

Pending application(s) shall stand disposed of.

(NEETA SAPRA)

COURT MASTER (SH)

(Signed reportable judgment is placed on the file)

(RAM SUBHAG SINGH)

BRANCH OFFICER